

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2231 of 2019 in**  
**Company Appeal (AT) (Ins) No. 336 of 2017**

**IN THE MATTER OF:**

**Naveen Luthra**

**....Appellant**

**Vs.**

**Bell Finvest (India) Ltd. & Anr.**

**....Respondents**

**Present:** Present but appearance not marked

**ORDER**

**31.07.2019:** Interlocutory Application filed by Director of the Corporate Debtor under Section 195 (1) (b) r/w Section 340 of the Code of Criminal Procedure is not maintainable before this Appellate Tribunal as this tribunal cannot exercise powers in criminal proceedings. The Interlocutory Application is accordingly dismissed. No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

sa/gc